

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1998**  
TO BE ANSWERED ON 21.12.2018

**Rehabilitation of Animals**

1998. DR. KAMBHAMPATI HARIBABU:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is considering to rehabilitate the animals which are used in the mobile entertainment industry and if so, the details thereof;
- (b) whether the Government intends to rope in the civil society organizations working for these animal rights, to help in rehabilitation of the animals; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) to (c) Government of India has enacted the Prevention of Cruelty to Animals Act, 1960 and has framed rules under the Act to prevent infliction of unnecessary pain and suffering to the animals. Framing of rules is an ongoing process. The Government besides making use of its own shelter houses also makes use of civil society organisations and Non-Governmental Organisations working for animal rights to rehabilitate animals as and when required.

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